

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1610  
ANSWERED ON:02.12.2014  
CREATION OF VIDARBHA STATE  
Shetti Shri Raju alias Devappa Anna

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received representation from any organisation regarding bifurcation of the State of Maharashtra and creation of a new State of Vidarbha;
- (b) if so, the details thereof;
- (c) whether any protest/agitation was held in this regard in the current year and if so, the reaction of the Government thereto;
- (d) the assurance given to the people of Vidarbha in the Nagpur pact; and
- (e) whether the Government has taken any action for creation of a separate State of Vidarbha and if so, the details thereof along with the time by which it is likely to be created?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a) & (b): Yes, Madam. This Ministry has received representations from (1) Bahujan Samaj Party, Maharashtra State (2) Dr. Veeramalla Soma Dev Raju. Chairman, All India Cultural Council & South Ayodhya Development Authority (3) Vidarbha Joint Action Committee (4) Vidarbha Rajya Andholan Samiti and (5) Federation for New States (Bharat ) during last one year.
- (c): No, Madam.
- (d): As per the Nagpur pact, the Constitution was amended in 1956 and Section 371(2) was inserted in the Constitution. As per the Constitutional amendment, equitable allocation of funds for development, arrangement of adequate facilities for technical education and vocational training, and providing adequate employment opportunities in services under the State Government were made the responsibilities of the Governor in the State of Maharashtra and Glujarat.
- (e): No, Madam.